There is one other point on which I should like to know the views of the Government of India. The leader of the Indian delegation to the U. N. also said in the course of the speech that I have already referred to—he was referring to the presence of foreign troops in Hungary—as follows :

"The only justification, if there was one, for the presence of Soviet troops in Hungary was if they were called to the aid of the civil power in conditions where there was an attempt at a *coup d' ctat.*"

I should like to know whether in expressing his opinion he expressed the opinion of the Government of India.

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI ANIL K. CHANDA): The Prime Minister unfortunately is held up elsewhere. We have had no notice of this request before and, therefore, we are not prepared with our answer. If you so like. I will inform the Prime Minister about it and .if it is possible, he may make a statement tomorrow.

MR. CHAIRMAN: All right.

PAPERSLAIDONTHETABLE

CO DISSENTIENT REPORT BY SHRI SIJRESH CHANDRA BOSE, MEMBER, NETAJI ENQUIRY COMMITTEE.

(ii) Amendment in the Rules for initial Constitution of Indian Foreign Service Branch 'B\

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI ANIL K. CHANDA): Sir, on behalf of Shri Jawaharlal Nehru, I beg to lay on the Table (i) a copy of the Dissentient Report by Shri Suresh Chandra Bose, non-official Member, Netaji Enquiry Committee. fPlaced in Library. *See* No. S-555/56.]

(ii) Sir, on behalf of Shri Jawaharlal Nehru, I beg to lay on the Table a copy of the Ministry of External Affairs Office Memorandum on the Table

No. 4(5)-FSB/56, dated the 28th August, 1956, regarding an amendment in the Rules for the Initial Constitution of the Indian Foreign Service Branch 'B' [Placed in Library. *See* No. S-556/56.]

(i) Amendments in the Coal Minis Bath Rules, 1946

(ii) Amendments in the Coal Mines Labour Welfare Fund Rules. 1949

(iii) ACTION TAKEN OR PROPOSED TO BE TAKEN ON CONVENTION AND RECOMMENDATIONS ADOPTED BY THE INTERNATIONAL LABOUR CONFERENCE AT ITS 38TH SESSION

THE MINISTER FOR LABOUR (SHRI KHANDUBHAI DESAI) : Sir, I beg to lay on the Table, (i) under sub-section (7) of section 59 of the Mines Act, 1952, a copy of the Ministry of Labour Notification S.R.O. No. 2465, dated the 22nd October, 1956, publishing further amendments in the Loal Mines Pithead Bath Rules, 1946. [Placed in Library. *See* No. S-559/56.]

(ii) I also lay on the Table a copy of the Ministry of Labour Notification S.R.O. No. 2778, dated the 20th November, 1956, publishing certain amendments in the Coal Mines Labour Welfare Fund Rules, 1949. [Placed in Library. *See* No. S-560/56.]

(iii) I also beg to lay on the Table a statement on the action taken or proposed to be taken by the Government of India on the Convention and Recommendations adopted by the International Labour Conference at its 38th Session, June, 1955 [Placed in Library. *See* No. S-516/56.J

(i) AMENDMENT TO THE COFFEE RULES. 1955

(ii) AMENDMENTS TO THE TEA RULES. 1954

THE MINISTER FOR CONSUMER INDUSTRIES (SHRI N. KANUNGO): Sir, I beg to lay on the Table, (i) under sub-section (3) of section 48 of the Coffee Act, 1942, a copy of the Ministry of Commerce and Consumer